

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.256/2009

Subject: Approval of tariff for Ramagundam STPS, Stage-III (500 MW)
for the period from 1.4.2009 to 31.3.2014.

Date of hearing: 14.6.2011

Coram: Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner: NTPC Ltd

Respondents: APTRANSCO, APEPDCL, APSPDCL, APNPDCL, APCPDCL,
TNEB, KPTCL, BESCO, MESCOM, CESC, GESCOM,
HESCO, KSEB, ED, Puducherry.

Parties present: Shri V.K.Padha, NTPC
Shri Ajay Dua, NTPC
Shri S.K.Mondal, NTPC

RECORD OF PROCEEDINGS

This petition has been filed by the petitioner, NTPC, for approval of tariff for Ramagundam STPS, Stage-III (500 MW) (hereinafter referred to as “the generating station”) for the period from 1.4.2009 to 31.3.2014, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (hereinafter referred to as “the 2009 regulations”).

2. The representative of the petitioner submitted as under:

- (a) In addition to the additional capital expenditure covered under Regulations 9(1), 9(2) and 19(e) of the 2009 regulations it has claimed additional expenditure which are necessary for the efficient operation of the generating station during its life time and detailed legal submissions on the admissibility of such expenditure has been filed.
- (b) The petition was amended in terms of the directions of the Commission and copies of the same including the additional information as sought for by the Commission has been served on the respondents.
- (c) Reply by the respondents and rejoinder to the same has been filed.

(d) In the present petition, claims have been made towards:

- (i) Payment of Fees and charges made in terms of the Central Electricity Regulatory Commission (Regional Load Despatch Centre and other related matters) Regulations, 2009;
- (ii) The cost incurred towards development of infrastructure for implementation of the scheme based on the Govt. of India notification dated 27.4.2010, which require the generating stations to supply power to rural households within the radius of 5 km from the existing /upcoming projects, which may be allowed.

3. None appeared on behalf of the respondents. The Commission directed the petitioner to submit on affidavit, the reconciliation position of gross block and liabilities (assets/works wise) as on 1.4.2009, on or before 29.7.2011.

4. Subject to the above, order in the petition was reserved.

Sd/-
(T.Rout)
Joint Chief (Law)